

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No.215/95

New Delhi this the 31st Day of January, 1995.

Hon'ble Mr. N.V. Krishnan, Vice-Chairman (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Chander Bhan,  
working as Constable in  
Delhi Armed Police, Kingsway Camp,  
Delhi.

...Applicant

(By Advocate Sh. Shyam Babu)

Versus

1. Asstt. Commissioner of Police,  
5th Bn. D.A.P., Kingsway Camp,  
Delhi.

2. Addl. Commissioner of Police,  
(A.P.&T), Police Headquarters,  
I.P. Estate,  
New Delhi-110 002.

...Respondents

ORDER(ORAL)

Hon'ble Mr. N.V. Krishnan:-

We have heard the learned counsel for the applicant. The applicant is aggrieved by the order *the penalty of* imposing/censure on the applicant. It has been maintained in appeal also. The allegation was that he was a clerk concerned with verification of leave title and he verified the title of leave of Vijay Kumar, who applied for leave wrongly. It is stated that in the appellate order it is admitted that the plea of the applicant that he was not the concerned clerk is correct. It is, therefore, submitted that the penalty imposed has no basis.

2. We have seen the appellate order. It merely admits that the applicant was not the concerned clerk but the other submissions made by the applicant that there was no malafide intention in verifying the leave title and that it was a clerical mistake has not been admitted. Admittedly, a mistake has been committed

(3)

for which the applicant has been punished. We do not find any reason to interfere with the appellate order. The O.A. is, therefore, dismissed.

*A. Vedavalli*

(Dr. A. Vedavalli)  
Member(J)

*N.V. Krishnan*

(N.V. Krishnan)  
Vice-Chairman(A)

'Sanju'